GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1363 ANSWERED ON:16.11.2010 COASTAL SECURITY SCHEME

Adsul Shri Anandrao Vithoba;Antony Shri Anto;Botcha Lakshmi Smt. Jhansi;M.Thambidurai Dr. ;Majumdar Shri Prasanta Kumar;Reddy Shri Anantha Venkatarami;Shivanagouda Shri Shivaramagouda;Thamaraiselvan Shri R.;Tirkey Shri Manohar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Coastal Security Scheme (Phase-II) has been finally approved and operationalised in view of the threats of terrorist attacks and infiltration from the coastal areas in the country;
- (b) if so, the details thereof and the status of implementation of the said scheme alongwith the financial assistance provided thereunder, state-wise;
- (c) if not, the operational details of the previous scheme (phase-I) regarding police stations and the funds released during the last three years, State-wise;
- (d) the details of proposals received from the State Governments and the assistance provided under the Coastal Security Scheme during the said period, State-wise; and
- (e) the comprehensive measures taken by the Government for the security of coastal areas and to protect them from infiltration and terror attacks?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a)to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA UNSTARRED QUESTION NO. 1363 For 16/11/2010

- (a) & (b): Yes. The Coastal Security Scheme (Phase-II) has been approved by the Government. All the nine coastal States and 4 Union Territories have been apprised about the approved scheme. Necessary preparatory work has been started. The actual implementation will start from 1st April, 2011. The details of the Coastal Security Scheme (Phase-II) are enclosed in Annexure-I.
- (c) & (d): The State-wise operational details regarding coastal police stations, funds released etc. of the ongoing Coastal Security Scheme (Phase-I) are given in Annexure-II.
- (e): With a view to strengthen coastal security of the country, many important decisions/initiatives have been taken so far are as follows:
- # The Indian Navy has been designated as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard is additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The Director General Coast Guard has been designated as Commander Coastal Command responsible for overall coordination between Central and State agencies in all matters relating to coastal Security. The Indian Coast Guard is taking many other steps for strengthening their infrastructure.
- # Registration of all types of vessels, i.e. fishing as well as non-fishing vessels.
- # Fitting/provision of navigational and communication equipments on all type of vessels.
- # Issuance of Bio-metric ID cards to all the fishermen.
- # Issuance of Multi-purpose National Identity Cards (MNICs) to all the population in the coastal villages including fishermen.
- # Allotment of Toll free no.'1093' to coastal States/Union Territory.
- # The 'National Committee on Strengthening Maritime and Coastal Security against threats from the Sea' has been formed. Periodic meetings are being undertaken by the Committee.